

II. Notification of the Ministry of Commerce, publishing the Tobacco Board (Second Amendment) Rules, 1988

III. Notifications of the Ministry of Commerce

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Sir, on behalf of SHRI P. R. DAS MUNSHI, I beg to lay on the Table—

I. a copy each (in English and Hindi) of the following papers: —

(i) Annual Report and Accounts of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Federation.

[Placed in Library. See No. LT-7431/89 for (i) and (ii)]

II. A copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 1188(E), dated the 21st December, 1988, publishing the Tobacco Board (Second Amendment) Rules, 1988, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in library. See No. LT-7429/89]

m. A copy each in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (5) of section 33 of the Tobacco Board Act, 1975: —

(i) Notification No. 11/3/88-EP (Agri. VI) dated the 21st December, 1988, publishing the Tobacco Board (Auction) Amendment Regulations, 1988.

(ii) Notification No. 2/4/85-EP (Agri. VI) dated the 21st December 1988 publishing the Tobacco

Board (General) Amendment Regulations, 1988.

[Placed in Library. See No. LT-7430/89 for (i) and (ii)]

Report and Accounts (1987-88) of the Handloom Export Promotion Council, Madras and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers: —

(i) Annual Report and Accounts of the Handloom Export Promotion Council, Madras, for the year 1987-88, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Council.

(iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-7402/89 for (i) to (iii)]

12 NOON

REFERENCE TO THE NOTICE OF BREACH OF PRIVILEGE

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): Special Mentions. Shri Vishwasrao Ramrao Patil.

श्री राम अवधेश सिंह (बिहार) : मान्यवर, मैंने एक विशेषाधिकार हनन की सूचना दी थी। मेरे साथ विशेषाधिकार हनन का मामला हुआ है। महोदय, जितनी अवमानना हुई है वह मैं आप को बता रहा हूँ। मुझको 10 रोज जेल में इस तरह से रखा गया, ऐसा गंदा कपड़ा पहनाकर रखा गया..... (व्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You cannot show them in the House. You cannot bring them also. *(Interruption)*. The Chairman has not permitted you. I am not allowing you. You are not allowed to bring these things also.

श्री राम अवधेश सिंह : ब्राव ऑफ प्रिविलेज के बारे में है ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ram Awadhesh Singh, please listen. There are certain provisions. You can bring it to the notice of the Chairman in a proper way.

श्री राम अवधेश सिंह : मैने चेयरमैन को लिखा है । चेयरमैन और उनका दफतार क्या कर रहा है ? हम लोगों को ऐसी अवज्ञानता होगी और उसके बाद भी कोई सार्वजनिक नहीं होगी ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are provisions under the rules. You write to the Chairman and get the relief. Please, sit down. Shri Vishwasrao Ramrao Patil.

श्री राम अवधेश सिंह : क्या हुआ है इसके बारे में, हम जानना चाहते हैं ।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): It is under the consideration of the Chairman. You will hear from the Chairman.

श्री राम अवधेश सिंह : कब बात होगी, हमें बताइये ।

उपसभाध्यक्ष (श्री हेच० हनुमन्तप्पा) : ऐसे बात नहीं पूछ सकते हैं ।

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am sor-

ry. There is a report of the Committee on Public Undertakings to be laid on the Table.

SHRI KAMAL MORARKA (Rajasthan): I beg to lay on the Table a copy (in English and Hindi) of the Fifty-second Report of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Twenty-first Report on Indian Petrochemicals Corporation Limited—Working Results.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Shri Vishwa Bandhu Gupta.

Need to take Legal steps to Check Devadasi System

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, I would like to bring to your notice a report by Dr. I. S. Gilada, Hony. Secretary of the Indian Health Organization, IHO, about the Devadasi system which is prevalent in our country. Sir, a lot of young girls and boys find their way into prostitution by this method. The Devadasi system has some religious sanction also. *(Interruptions)*.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Order, please.

(SHRI VISHWA BANDHU GUPTA This is a method which is being used by unscrupulous people for enticing boys and girls into prostitution in our country. Sir, figures have been given at about 3000 girls aged between 4 and 20 years. They are dedicated to the goddesses and then after a few months, they find their way to the flesh market. Now, although there is a legal ban on the Devadasi system, there is no ban on getting boys into it. For girls, there